

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

CIRCULAR

DATE : 18-12-2023

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It is brought to the notice of the Hon'ble the Chief Justice that some of the learned Advocates/Party-in-Person(s) are mentioning before the Hon'ble Courts for listing of their cases without filing them before the Registry which is causing much inconvenience to the Hon'ble Courts.

As directed, all the Learned Advocates/ Party-in-Person(s) are instructed to first file their urgent Cases/Interlocutory Applications in the Registry and thereafter to mention them before the Hon'ble Courts during the mentioning hours, for listing, except under extra-ordinary circumstances, to avoid inconvenience to the Hon'ble Courts.

Jaul
18/12/23
REGISTRAR GENERAL